

PART III

**COMMISSIONERATE OF LAND REVENUE
LAND FAIR VALUE NOTIFICATION
PATHANAMTHITTA DISTRICT**

അടൂർ റവന്യൂ ഡിവിഷണൽ ഓഫീസറുടെ നടപടിക്രമം

(ഹാജർ : എസ്. ഹരികുമാർ)

നമ്പർ സി3-4569/2020/K.Dis.

2020 ജൂലൈ 7.

വിഷയം :—കേരള മുദ്രപത്ര നിയമം 1959-സെക്ഷൻ 28എ—ഭൂമിയുടെ ന്യായവില നിർണ്ണയിച്ചുള്ള ഉത്തരവ് പുറപ്പെടുവിക്കുന്നത്—സംബന്ധിച്ച്.

സൂചന :—(1) കേരള സ്റ്റാമ്പ് ആക്ട് 1959-സെക്ഷൻ 28A (ഫിക്സേഷൻ ഓഫ് ഫെയർവാല്യൂ ഓഫ് ലാന്റ്) ചട്ടം 3(7) ചട്ടം (4).

(2) ലാന്റ് റവന്യൂ കമ്മീഷണറുടെ 11-2-2019-ലെ LRA3-54674/17-ാം നമ്പർ സർക്കുലർ.

(3) അടൂർ താലൂക്കിൽ, കടമ്പനാട് വില്ലേജിൽ, തുവയൂർ വടക്ക് ഒറ്റപ്പാലിള പുത്തൻവീട്ടിൽ ശ്രീ. മോഹനന്റെ അപേക്ഷ.

(4) അടൂർ തഹശീൽദാരുടെ 24-6-2020-ലെ ബി5-5146/20-ാം നമ്പർ റിപ്പോർട്ട്.

2010 മാർച്ച് മാസം 6-ാം തീയതിയിലെ അസാധാരണ ഗസറ്റ് വിജ്ഞാപന പ്രകാരം നിലവിൽ വന്ന ന്യായവില രജിസ്റ്ററിൽ സർക്കാർ ഭൂമി എന്ന് രേഖപ്പെടുത്തി താഴെ പറയുന്ന സർവ്വേ നമ്പരിൽപ്പെട്ട വസ്തുവിന് സൂചന റിപ്പോർട്ടിന്റെ അടിസ്ഥാനത്തിൽ കേരള സ്റ്റാമ്പ് ആക്ട് സെക്ഷൻ 28എ പ്രകാരം ന്യായവില നിർണ്ണയിച്ച് ഇതിനാൽ ഉത്തരവാകുന്നു.

ജില്ല	താലൂക്ക്	വില്ലേജ്	തദ്ദേശ സ്വയംഭരണ സ്ഥാപനം	ബ്ലോക്ക് നമ്പർ	സർവ്വേ & ഡിവിഷൻ നമ്പർ	ക്ലാസിഫിക്കേഷൻ	ന്യായവില
പത്തനംതിട്ട	അടൂർ	കടമ്പനാട്	പഞ്ചായത്ത്	14	442/10 442/10-1	റസിഡൻഷ്യൽ പ്ലോട്ട് വിത്ത് റോഡ് ആക്സസ്	₹ 20,000

സർക്കാർ ഉത്തരവുകളായ (പി) നമ്പർ 188/2014/റ്റി. ഡി. തീയതി 14-11-2014, 43/2018/റ്റി. ഡി. തീയതി 31-3-2018, 70/19/റ്റി. ഡി. തീയതി 30-4-2019 പ്രകാരമുള്ള വർദ്ധനവ് കൂടി നിലവിലെ ന്യായവിലയ്ക്ക് പുറമേ കണക്കാക്കാവുന്നതാണ്.

FORM 'A'

[See Rule 4]

NOTIFICATION

No. C3-4569/2020/K.Dis.

7th July 2020.

Whereas, it is expedient to publish the fair Value of Land as required under Section 28A of the Kerala Stamp Act, 1959 read with Sub-rule (7) of rule 3 and Rule 4 of the Kerala Stamp (Fixation of Fair Value of Land) Rules, 1995;

Now, therefore, it is hereby made known to the public that the fair value fixed for the land mentioned against each serial number, in respect of the land situated in the Survey/Re-survey Numbers of the Village and Taluk mentioned against each, shall be as shown against it in Column (11) thereof.

SCHEDULE

District—Pathanamthitta.

Taluk—Adoor.

Village—Kadampanadu.

Sl. No.	Sy. No.	Sub Division No.	Re-Sy. Block	Re-Sy. No.	Re-Sy. Sub Division No.	Panchayath or Municipality or Corporation	Name of Local Body/ Panchayath/ Municipality/ Corporation	Name & Number of Ward	Classification by use	Fair Value per Ares ₹
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)	(11)
1	14	442	10 10-1	Panchayath	Kadampanad	IV	Residential Plot with Road Access	20,000

Revenue Divisional Office,
Adoor.(Sd.)
Revenue Divisional Officer.

KOTTAYAM DISTRICT

FORM 'A'

[See Rule 4]

NOTIFICATION

No. RDOKTM/781/2019/G1/KDis.

17th March 2020.

Whereas, it is expedient to publish the Fair Value of Land as required under Section 28 (A) of the Kerala Stamp Act, 1959, read with Rule 4 of the Kerala Stamp (Fixation of Fair Value of Land) Rules, 1995;

Now, therefore it is hereby made known to the public that the fair value fixed for the land mentioned against each serial number, in respect of the land situated in the Survey/Re-survey numbers of the Village and Taluk mentioned against each, shall be as shown against it in Column (11) thereof.

SCHEDULE

District—Kottayam.

Taluk—Kottayam.

Village—Muttambalam.

Sl. No.	Re-Survey Block	Re-Survey No.	Re-survey Sub Division No.	Panchayath/ Municipality/ Corporation	Name of Local Body/ Panchayath/ Municipality/ Corporation	Name & No. of Ward	Classification by use	Fair Value per Are ₹
(1)	(4)	(5)	(6)	(7)	(8)	(9)	(10)	(11)
01	2	21	188	Municipality	Kottayam	..	Residential plot with Municipal road access	84,000

Revenue Divisional Office,
Kottayam.(Sd.)
Revenue Divisional Officer.

PALAKKAD DISTRICT

FORM 'C'

[See Rule 5 (8)]

NOTIFICATIONS

(1)

No. DCPKD/13041/2019/D4.

2nd March 2020.

Whereas, it is expedient to publish a notification showing revised value of land as required under Section 28 (A) of the Kerala Stamp Act, 1959, read with Sub-Rule (8), of rule 5 of the Kerala Stamp (Fixation of Fair Value of Land) Rules, 1995, the fair value of land in Alanallur Grama Panchayath, Survey No. 183/6, Alanallur 1 Village, Alanallur Desom Mannarkkad Taluk of the Palakkad District is hereby fixed finally as shown in the Schedule hereto:

SCHEDULE

<i>Name of District</i>	<i>Name of Taluk</i>	<i>Name of Village and Survey Number with Sub</i>	<i>Corporation/ Municipality/ Panchayath</i>	<i>Ward</i>	<i>Classification by use</i>	<i>Fair Value of the Land already fixed (per Are)</i>	<i>Revised Fair Value of land (per Are)</i>
Palakkad	Mannarkkad	Alanallur 1 Village Survey No. 183/6	Alanallur Grama Panchayath	..	Residential Plot with Corporation/ Municipality/ Panchayath road access	₹ 98,800	₹ 45,500

(2)

No. DCPKD/2459/2020/D4.

2nd March 2020.

Whereas, it is expedient to publish a notification showing revised value of land as required under Section 28 (A) of the Kerala Stamp Act, 1959, read with Sub-Rule (8), of rule 5 of the Kerala Stamp (Fixation of Fair Value of Land) Rules, 1995, the fair value of land in Nellaya Grama Panchayath, Survey No. 141/9, Nellaya Village, Ezhuvanthala Desom Ottappalam Taluk of the Palakkad District is hereby fixed finally as shown in the Schedule hereto:

SCHEDULE

<i>Name of District</i>	<i>Name of Taluk</i>	<i>Name of Village and Survey Number with Sub</i>	<i>Corporation/ Municipality/ Panchayath</i>	<i>Ward</i>	<i>Classification by use</i>	<i>Fair Value of the Land already fixed (per Are)</i>	<i>Revised Fair Value of land (per Are)</i>
Palakkad	Ottappalam	Nellaya Village Survey No. 141/9	Nellaya Grama Panchayath	..	Wet Land	₹ 34,375	₹ 5,000

(3)

No. DCPKD/723/2019/D4.

2nd March 2020.

Whereas, it is expedient to publish a notification showing revised value of land as required under Section 28 (A) of the Kerala Stamp Act, 1959, read with Sub-Rule (8), of rule 5 of the Kerala Stamp (Fixation of Fair Value of Land) Rules, 1995, the fair value of land in Lakkidi Perur Grama Panchayath, Block No.87, Re-Survey No. 467 (Old Survey No. 18/1pt, 2pt, 16/1, 2pt) Lakkidi Perur 1 Village, Mangalam Desom Ottappalam Taluk of the Palakkad District is hereby fixed finally as shown in the Schedule hereto:

SCHEDULE

<i>Name of District</i>	<i>Name of Taluk</i>	<i>Name of Village and Survey Number with Sub</i>	<i>Corporation/ Municipality/ Panchayath</i>	<i>Ward</i>	<i>Classification by use</i>	<i>Fair Value of the Land already fixed (per Are)</i>	<i>Revised Fair Value of land (per Are)</i>
Palakkad	Ottappalam	Lakkidi Perur 1 Village Block No. 87, Re-Survey No. 467 (Old Survey No. 18/1pt, 2pt, 16/1, 2pt)	Lakkidi Perur Grama Panchayath	..	Rocky Land	₹ 1,25,000	₹ 18,500

(4)

No. DCPKD/3427/2019/D4.

2nd March 2020.

Whereas, it is expedient to publish a notification showing revised value of land as required under Section 28 (A) of the Kerala Stamp Act, 1959, read with Sub-Rule (8), of rule 5 of the Kerala Stamp (Fixation of Fair Value of Land) Rules, 1995, the fair value of land in Kumaramputhur Grama Panchayath, Survey No. 67/3, Kumaramputhur Village, Kumaramputhur Desom Mannarkkad Taluk of the Palakkad District is hereby fixed finally as shown in the Schedule hereto:

SCHEDULE

<i>Name of District</i>	<i>Name of Taluk</i>	<i>Name of Village and Survey Number with Sub</i>	<i>Corporation/ Municipality/ Panchayath</i>	<i>Ward</i>	<i>Classification by use</i>	<i>Fair Value of the Land already fixed (per Are)</i>	<i>Revised Fair Value of land (per Are)</i>
Palakkad	Mannarkkad	Kumaramputhur Village Survey No. 67/3	Kumaramputhur Grama Panchayath	..	Wet Land with road access	₹ 81,000	₹ 40,000

(5)

No. DCPKD/10555/2019/D4.

2nd March 2020.

Whereas, it is expedient to publish a notification showing revised value of land as required under Section 28 (A) of the Kerala Stamp Act, 1959, read with Sub-Rule (8), of rule 5 of the Kerala Stamp (Fixation of Fair Value of Land) Rules, 1995, the fair value of land in Vandazhi Grama Panchayath, Block No. 47, Re-Survey No. 162/4, (Old Survey No. 148/9B, 149/1B), Re-Survey No. 162/5 (Old Survey No. 149/4, 8), Re- Survey No. 162/8 (Old Survey No. 148/12, 14) Vandazhi 2 Village, Mudappalloor Desom Alathur Taluk of the Palakkad District is hereby fixed finally as shown in the Schedule hereto:

SCHEDULE

Name of District	Name of Taluk	Name of Village and Survey Number with Sub	Corporation/ Municipality/ Panchayath	Ward	Classification by use	Fair Value of the Land already fixed (per Are)	Revised Fair Value of land (per Are)
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)
Palakkad	Alathur	Vandazhi 2 Village Re-Survey No. 162/4 (Old Survey No. 148/9B, 149/1B)	Vandazhi Grama Panchayath	..	Wet Land	₹ 81,250	₹ 7,700
Palakkad	Alathur	Vandazhi 2 Village Re-Survey No. 162/5 (Old Survey No. 149/4, 8)	Vandazhi Grama Panchayath	..	Wet Land	₹ 81,250	₹ 7,700
Palakkad	Alathur	Vandazhi 2 Village Re-Survey No. 162/8 (Old Survey No. 148/12, 14)	Vandazhi Grama Panchayath	..	Wet Land	₹ 81,250	₹ 7,700

Collectorate,
Palakkad.

(Sd.)
District Collector.

FORM 'A'

[See Rule 4]

NOTIFICATIONS

Whereas, it is expedient to publish the Fair Value of Land as required under Section 28 A of the Kerala Stamp Act, 1959, read with Rule (4) of the Kerala Stamp (Fixation of Fair Value of Land) Rules, 1995.

Now, Therefore, it is hereby made known to the public that the final fair value fixed for the land mentioned against each serial number in respect of the land situated in the Survey/Re-survey numbers of the Village and Taluk mentioned against each shall be as shown in Column (11) thereof.

(1)

No. K-20.3399/2019.

11th June 2020.

SCHEDULE

District—Palakkad.

Taluk—Ottappalam.

Village—Chalavara.

Desom—Block 44.

Sl. No.	Sy. No.	Sub Div. No.	Re-survey Block No.	Re-survey No.	Re-survey Sub division No.	Municipality/ Panchayath/ Corporation	Name of Local Body Panchayath/ Municipality/ Corporation	Name & No. of ward	Classi- fication by use	Fair Value Re-fixed (per Are) (₹)
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)	(11)
..	44	412	11	Panchayath	Chalavara	..	Garden Land with Road Access	10,000

(2)

No. K-22.-3399/2019.

11th June 2020.

SCHEDULE

District—Palakkad.

Taluk—Ottappalam.

Village—Thrikkadiri-1.

Desom—Block 56.

Sl. No.	Sy. No.	Sub Div. No.	Re-survey Block No.	Re-survey No.	Re-survey Sub division No.	Municipality/ Panchayath/ Corporation	Name of Local Body Panchayath/ Municipality/ Corporation	Name & No. of ward	Classification by use	Fair Value Re-fixed (per Are) (₹)
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)	(11)
..	56	32 33	3 1	Panchayath	Thrikkadiri	..	Residential Plot with Corp./Mun./Pan. road access	50,000

(3)

No. K-25.3399/2019.

11th June 2020.

SCHEDULE

District—Palakkad.

Taluk—Pattambi.

Village—Kulukkallor

Desom—Block 37.

Sl. No.	Sy. No.	Sub Div. No.	Re-survey Block No.	Re-survey No.	Re-survey Sub division No.	Municipality/ Panchayath/ Corporation	Name of Local Body Panchayath/ Municipality/ Corporation	Name & No. of ward	Classification by use	Fair Value Re-fixed (per Are) (₹)
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)	(11)
..	37	447	5	Panchayath	Kulukkallor	..	Residential Plot with PWD Road access	20,000

(4)

No. K-8028/2018.

15th June 2020.

SCHEDULE

District—Palakkad.

Taluk—Ottappalam.

Village—Kadambazhippuram-1.

Desom—Aalangad.

Sl. No.	Sy. No.	Sub Div. No.	Re-survey Block No.	Re-survey No.	Re-survey Sub division No.	Municipality/ Panchayath/ Corporation	Name of Local Body Panchayath/ Municipality/ Corporation	Name & No. of ward	Classification by use	Fair Value Re-fixed (per Are) (₹)
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)	(11)
..	78	231	3	Panchayath	Kadambazhippuram	..	Garden Land with out Road Access	9,000

Office of the Sub Collector,
Ottappalam.(Sd.)
Sub Collector.

MALAPPURAM DISTRICT

FORM 'A'

[See Rule 4]

NOTIFICATION

No. RDOPTM/378/2020/B1.

15th June 2020.

Whereas, it is expedient to publish the fair value of the land as required under Section 28A of the Kerala Stamp Act, 1959, read with Rule 4 of the Kerala Stamp (Fixation of Fair Value of Land) Rules, 1995.

Now, therefore, it is hereby made known to the public that the fair value fixed for the land mentioned against each serial number, in respect of the land situated in the Survey/Re-survey Numbers of the Village and Taluk mentioned against each, shall be as shown against it in Column (11) thereof.

SCHEDULE

*District—Malappuram.**Taluk—Ernad.**Village—Edavanna.*

<i>Sl. No.</i>	<i>Sy. No.</i>	<i>Sub Division No.</i>	<i>Re-Sy. Block</i>	<i>Re-Sy. No.</i>	<i>Re-Sy. Sub Division No.</i>	<i>Corporation/ Municipality/ Panchayath</i>	<i>Name of Local Body Panchayath/ Municipality/ Corporation</i>	<i>Name & Number of Ward</i>	<i>Classification by use</i>	<i>Fair value per Are ₹</i>
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)	(11)
4761	585	1Bpt	72	266	16	Panchayath	Edavanna	Edavanna East 9	Residential plot with Cor./Mun./ Pan. Road access	25,000

Office of the Sub Collector,
Perinthalmanna.

(Sd.)
Sub Collector.